

HIGH COURT OF SIKKIM
GANGTOK

No. 16/Confdl/HCS

Dated: 25.03.2021

CIRCULAR

Taking note of the current COVID-19 situation in the State of Sikkim and the suggestions made by the members of the Bar, the Hon'ble Full Court in its meeting held on 23.03.2021 has decided that the High Court of Sikkim and all the Subordinate Courts of the State will function, w.e.f. 30.03.2021, in the following manner:

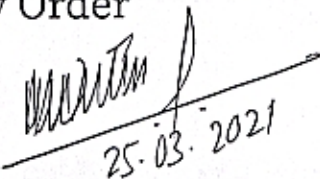
1. For the High Court of Sikkim: The cases listed for final hearing will be heard in the Courtroom through physical mode. In other motion hearing cases, it may be heard through hybrid mode, as per the option exercised by the concerned Advocate, who shall intimate about the same to the Judicial Section in advance.
2. For all the Subordinate Courts: The Presiding Judges may at their discretion, proceed to hear cases in their respective Courts either through physical mode or virtual mode, depending upon

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the situation prevalent in their respective Districts. However, the jurisdictional District Judge will monitor the overall situation within their respective Districts.

The instructions contained in Notification No. 77/HCS dated 18.03.2020, Guidelines No. 78/HCS dated 18.03.2021, Standard Operating Procedure No. 137/HCS/Comp dated 24.03.2020 and Circular No. 02/Confdl/HCS dated 18.07.2020 shall remain in operation. All the other Notifications/Circulars issued on this subject stands suppressed.

By Order



(K.W. Bhutia)

REGISTRAR GENERAL

25.03.2021